point.

ports, let us hear from the horse's mouth. So, Ictus know what exactly th y are going to say on this particular

STATEMENT BY MINISTER

India's non-participation in Commonwealth games

 $\begin{array}{lll} & MR. & DEPUTY & CHAIRMAN: \\ S^! & .ri & Eduardo & Faleiro & will make a \\ statement. & \end{array}$

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARBO FALEIRO): Sir, th< Hon Memb rs have no doubt been following 1 d v lopmtnt regarding the Common-weald-. Gam s scheduled to start in Edinburgh from July 24.

The Government kept in cl touch with, the Governn nts of the Frontline States. The Prim' Mi-nistt r was pf rsonally in contact with leaders of som- of the Frontline Stat s in an effort to work out som' formula whereby tt(Gams could be salvaged. The Government's endeavour W'ts to e xplorc- e.v ry possible ave nue so tl .at our athletes, could have importunity to compete in the Gam-, s. Unfortunately, sonv of t! .c rcce nt stat' me nts of the British Gove rnm nt have 1 ft no doubt in our mind tl .at tl .e v an not imrn diat< ly prepared to implem' nt ' ve n t' e minimum mcasur* s which all the Commonw < aW countri < s 1 .ad agr d to at Nassau, in cas- there was no progr ss in tl.e dir< ction towards the dismantling of apartheid in South Africa.

Under the circumstances, the. Government d cided, with gr at r -get, not toparticipat in th Ga me s. ur de cision is an xpr ssicn of our solidarity with t' e oppressed pec pi' of South Africa and with th' Frent-line States. It is still our I #,p< that

concerted action by the Cornmon-aplt mi nt ME a ssary c co-nomic me: sur <s to nd apartheid in South Africa will follow soon.

by Minister

SHRI MOSTAFA BIN QUA-SEM (W st Bengal): It is good to that at long last good s< nsi vail d upon thIndia and afte r protracti d vacil tion the Gove rnm< nt of India 1 as 11 able to com' out of tl.c vacilla-1 s and it has d cid d for India's wit! .drawal from t] .< C'emmomv alth Games sche duk d to he Id be from 24th July.

There is no gainsaying the fact that th: dr cision to boycott s! ould not b< vie w < d m. r < ly and simply as a decision for non-participation in a particular Gam< s. This decision of ours to boycott is to be int rpre t< d and viewe d as our strong prot(st against British Govi rr.m nt's continued support to the bartaric racist of South Africa. It is our prot st against Mrs. TI .atchc r's re luctanc to impose sanctions against the Pr< toria re gime; and it is a g< siurc of expnsf-ir.g our solidarity with the African Stat s in the ir fig] .t against Apart] .it d in South Africa. View d all from tl .1 se angl< s, the Governim nt of India's d< cision is v ry much welcome. In spiti of that wl at re mains to be oba rv d is that India did not take try 1< ad in the boycott movf. We just join d in the Gam< s boycott. It was I gitimati ly d of India b> caus ofth' uniqu' position enjoy d by it within the Commonwealth and particularly as the hader of tl.e NAM t!.; t India would take th« leadership roll in th< boycott mov . W< si ould 1 .ave take n the initiative. We could have mad' a unilat ral d claration of the boycott and pull d our w ig],t in pe rsuading and mobilising oth'r cour.tri's for tl. boycott mov. But inst ad of doing, we just, vacillat' d in th< name of som' d cision by th' African countric s in tl.1 m> i ting of Harare on t!/ 18th of this month. This is the most unfortunate aspect of the

[Shri Mostafa Bin Ouasem] whole issue. There are newspaper reports that many staunchly anti-Aparthied leaders all the world round have also described that the position of India as 'ambivalent' and ballist. In view of these Neak vacillations on the part of the Government to decide for final withdrawal from the Games, I have the apprehensions this might have caused some damage to the image of our country as the leader of the NAM. Sir, may I know from the hon. Minister whether this delay has done sole damage to the image of our country which we enjoyed as the leader of the NAM? With these few words, I conclude.

Statement

SHRI PARVATHANENI UPENDRA(Andhra Pradesh): Mr Deputy Chairman, Sir, I wolcome the Government's decision to pull out of the Commonwealth Games. But as my predecessor has rightly said we have just followed the African States and we have left a good opportunity to give a lead to the Commor.-wealth nations in this matter. I was present in the House of Commons on the ioth of this month when the British Prime Minister made some comments regarding the sanctions against South Africa. The manner in which she was talking and the way she gave a provocative to the 'Guardian' on this issue it was very clear that the British Government and the British Prime Minister are keen to protect South Africa and support its racist policies. There was no trace of regret or remorse in the British Prime Minister's attitude and speech in thisregard. We shouldhaVe strongly protested against this. And we should have been the first nation to withdraw from the Games and give a lead to the African countries and other Commonwealth countries. Instead of doing that we have wasted a number of Opposition parties have days . The resolved long time ago and they also told the Prime Minister that we should immediately announce our decison to withdraw, but the Government Vacillated for so many-days as if it was afraid of the British Prime Minister and ultimately,

tatingly this decision has been announced. It is very unfortunate and I strongly feel that we have missed a good opportunity of retaining our leadership of the African nations in the Commonwealth. We have somehow given an inpression to the other nations in the Commonwealth that we have some reservations on this issue. I once again protest against this attitude of the Government while supporting the decision ultimately taken.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu) : Mr. Deputy Chairman, Sir, the House is aware of the fact that Mrs. Thatcher is blindly supporting t he Apra-thied South Affica without any justification ignoring the voice of the front line African States and other Members of the Commonwealth of Nations. Despite the earnest efforts of Queen Elizabeth Mrs. Thatcher has not relaxed her regidity. So, in order to teach a lesson along with fro] tline Arfricar. Slates, our Government has taken a right decision, and on behalf of Anna-D.M.K. we welcome this decision. Commonwealth of nations is nothing but a copy of the political history of the Confederating of Dullas and Atbian League, and now it is a clear indication for dismantling the Commonwealth in course of time and Mrs. Thatcher has paved way towards the end.

श्री कल्पनाथ राय (उत्तर प्रदेश) : आदर-णीय उपाध्यक्ष महादेय, प्रधान मंत्री ने दक्षिण अफ्रीका के सवाल पर कदम उठाया है वह पूरे देश की जनता के मन के अनुकृत हैं और सार राष्ट्र ने इस कदम का स्वागत किया है और विरोधी दल के लोगों को भी इस कादम का स्वागत करना चाहिए और उसमें 'इक' एंड 'बट' नहीं लगाना चाहिए । साउथ अफ्रीका के सवाल पर महातमा गांधी से लंकर बाज तक कांग्रेस पार्टी ने जो स्टेंड लिया है देता व निका के किसी देश ने नहीं लिया। हमारा होश जो राष्ट्रमंडल का सबसे प्रमुख देश है उपने बहुत सांच-विचार के बाद वह कदम उठाया है। इसलिए मैं विरोधी दल की नेताओं

250

से नपील करूंगा कि इस सवाल पर् को प्रधान मंत्री ने एरितहासिक कदम उठाया है राष्ट्र-हित को मंद्दोनजर उत्तते लूंए उन्हें उसकी सराहना करनी चाहिए । इन शब्दों के साथ सरकार ने जो कदम उठाया है हम उसवी सराहना करते हैं और दोश की करोड़ों-करोड़ों जनता की तरफ से दक्षिण अफ्रीका की महान बनता की जाजादी की लड़ाइ का समर्थन करते हैं।

Smtment

SHRI GURUDAS DAS GUPTA

(West Bengal): Sir at long last, it seems that the vouthful leader of our country has been able to pick up courage and give up vacillation. Anyway, he had vacillated too much. That is true but anyway, I congratulate them on behalf of my Party for taking a courageous stand after so much of vacillation. But I should tell our Minister that justice delayed is justice denied. Therefore, a good thing should be done in time rather than doing it much later. Anyway, I take this time in asking my young Minister of Foreign Affairs that it is not a question of expressing solidarity alone. India had expressed its solidarity with the African peo pie long before. Perhaps, you and I were not born at that time. Therefore, the question is not of expressing solidarity, the question was India should have taken the stand to give a rebuff to the racist policy of Margaret Thatcher. We should have taken a lead to give that rebuff and that giving of rebuff has been delayed very much by this belated action. Anyway, I take this opportunity not only to congratulate the Government but to demand that it is not enough to break-off from the Commonwealth Games, itisnecessary that we break-off from the Commonwealth itself as a mark of our solidarity with the peoples fight against racism.

SHRI V. GOPALSAMY (Tamil Nadu): Mr Deputy Chairman, Sir, our hon. Prime Minister thundered and roared like a lion in Nassau Bahamas Commonwealth meet to dismantle the abominable structure of apartheid in South Africa, but if you are really a crusader, you

should have been a pioneer, you should have taken the initiative. Only after the frontline African States took the decision, till that time, you were vacillating and vacillating. All the atheletes were brought and they were expecting that they would be sent to participate in the games. After all these things and realising the importance of the boycott, you have at least saved the honour of this country. Therefore, I would request the Government not to repeat such a vacillating attitude hereafter on such matters.

SHRI GULAM RASOOL MATTO (Jammu and Kashmir): Mr. Deputy Chairman, Sir, I think I will not be divulging a secret when I say that the other day when the Prime Minister met the Opposition leaders, the Opposition leaders were unanimous in requesting the Prime Minister that we should boycott the games. The Prime Minister stated there that he was in touch with the frontline States who were meeting on the i8th. So this is a very good step and we all, welcome it. I have one or two questions to ask of the hon. Minister in this connection.. The first question is that a item has appeared vesterday that the Commonwealth Games authorities are going to have a retaliatory action against those who are not participating in the games. What is the reaction of the Government of India in that regard? The second thing that has appeared today is with regard to the reaction of the British Government on the action take'., by the. Government of India. The British Government only expressed its regret that we are not participating and said that by not participating we will not be assisting the cause of South Africa. What is the reaction of the Government of India on this issue? These ar questions that I would like the hon. Minister to answer.

श्री अधिकती कृमार (विहार) : माननीय उपाध्यक्ष महादेय, सरकार ने वो कदम उठाया है हम उसका स्वागत करते हैं। भलें ही वह दोर से उठाया है परन्तु दूरुस्त उठाया

[श्री अश्विनी क भार]

है। सूझे इतना ही कहना है कि कामन वेल्थ गोम्स का जो हमने बहिल्कार किया है और इंग्लैंड की जो दक्षिण अफ्रोका च प्रति पालिसी है, वहीं न कहीं हमारे देश में भी उसके प्रति कुछ भातियां हैं। जो बाज एक समाचार जनसत्ता में प्रकाशित हुआ है कि जो खिलाड़ी वहां जाने वाले धे उन को इस निर्णय से घोर निराक्षा उत्पन्न हुई है। तो हमारी राजनीतिक विचारधारा है और जो खिलाड़ियों की विचारधारा है वह केवल सेल से जुड़ी हुई है यह देख कर मुझे अतीव कष्ट हुआ। में विदेश मंत्री जी का ध्यान इस ओर आकर्षित करना चाहता हं कि हमार देश के सिलाडी जो हमारे अम्बेसेडर बन कर दसरे देशों में आते हैं उन की इस प्रकार की राजनीतिक विका-दीक्षा भी होनी चाहिए कि वे समझ सके कि हमारे देश का हित और अहित क्या है। और यदि एसा होता तो जो निराक्षा का प्रसंग आया वह नहीं आया होता । उन को समझना चाहिए कि एसा निर्णय ले कर हम लोगों ने एक त्याग किया है तपस्या को है देश के स्वाभिमान के लिये। इस प्रकार इस क्षेत्र में को कमी है उस की ओर सरकार को ध्यान देना चाहिए।

श्री धीरने दर्भ (उत्तर प्रदेश) : माननीय उपाध्यक्ष महादय, भारत सरकार दवारा जी कदम उठावा गया है मैं उस को हृदय से एप्रीजियंट करता हूं, स्वागत करता हूं, प्रभंसा करता हूं। संयूक्त राष्ट्र संघ की जब स्थापना हर्द्यी उस समय मान्यवर इंग्लैंड भी एक प्रमुख दोश था, लंकिन मझो द है कि जिन सिद्धान्तों का प्रतिपादन संयक्त राष्ट्र संघ के उददोशा में किया गया हैं राउथ कार्यका की सरकार उन सब का उन्लंघन कर रही हैं। उन्होंने पिछले 30 वर्ष से जद से संयक्त राष्ट्र संघ की स्थापना हर्इ होसी, यह बराबर किया है और दस यह है कि संयक्त राष्ट्र संघ की स्थापना करने बाले प्रमुख राष्ट्र इंग्लैंड, उस के प्रधान मंत्री उने सिद्धान्तों की स्वयं अव-होतना कर रही है। सास वीर पर जो अधादितियां हो रही हैं साउथ अफ्रीका के देशवासियों पर, जो वहां बहमत में हैं. जिन का राज वहां होना चाहिए था, बाज

उनको वहां क चला या रहा है। उनके अधिकारों को कचला जा रहा है। और अपारिधड की पालिसी वहां निर्लज्जता से चलायी जा रही है। उनके साथ सहान्भीत प्रदर्शित करने के लिये जिन बफ़ीकन देशों ने इस बायकाट के सिदधान्त को अपनामा है और उनकी हमददीं में आपने जो अपने को रखा है संयक्त राष्ट्र संघ के सिद्धानों को उन्ना उठाने के लिये और उन गरीयों को उठाने के लिये, उसके लिये मैं इस कदम का हृदय से स्वागत करता है।

by Minister

SHRI L. K. JHA (Bihar) : Mr. Deputy Chairman, I join all the Members who have welcomed this decision. The only reason why I got up to say a few words is that some Members have referred to the delay as they call it, and accused the. Government of vacillation in not having taken the lead in the matter. I think this is a misinterpretation of the position. It was deliberate decision in my judgement to leave the lead to the front-line States. To take a popular cause and be the first to espouse it in order to show leader ship is, of course, a matter of political expediency to which we are all parties, In international affairs let us not forget that the black nations want to that this, is a matteT which is of primary concern to them and they should be the first to take a formal concerted decision. And once the Harare decision was known no time was lost in declaring thai give our full support to it. So, to my mind, it was not an act of vacillation not a sign of weakness or hesitation, but a very mature, a sober act of respect to the nation, to the leadership and to the inter ~sts of the people most affected, our sympathy for whom has never been in doubt as is clear from all the past history of ours.

Thank you.

SHRI EDUARDO FALEIRO: Mr. Deputy Chairman, permit me, through you, to thank all the honourable Members for having unanimqusly supported the decision of the Gov ;rnment not to participate in the Commonwealth Games. May I the fears of some of the Members about what they call the delay in this pro cess. There was, in fact, no delav even for a moment. It has been said that we might have lost some cre dibility with the developing countries, particularly with African States. This is absolutely not the case. As the House is aware, we were the first country in the world to cut off diplo matic and trade relations with South Africa. It happened on the 17th July 1946, just two days back forty years were completed. We were the first country again to have taken the matter of apartheid before the United Na tions General Assembly and it at our instance that every year since apartheid and then this mattr of racism in South Africa has figured consistently on the agenda of the United Nations Oeneral Assembly. I am not talking mearly of the past. In the present the ima.gr of the Prime Minister, Shri Rajiv Gandhi, is as bright and as vibrant as the name ot Mahatma Gandhi, Pandit Jawaharlal Nehru and Shrimati Indira Gan dhi in the heart of -very African, par ticularly of the oppr. ssed black majo rity of South Africa. May I bring to notice of the House, and I am sure the House will be glad to know that just yesterday we reec ived an from the African National Cong-" everybody know, is the sole, authentic, repr sentative oi the people of South Africa, a message from the G neral Secretary of the African National Congress from London congratulating; this Government its consistent stand and thanking this Gov: rnment for its strong stand in support of the struggle- against We have also got a m apartheid. age the day before yesterday from Chairman of the British Anti-Apartheid Group thanking this Go vernment for its unfliching support to the anti-aparth-id struggle m will agree South Africa. So, I the honourable Members that our nonion is a mark of

Statement

prot.st against the policies or the

statements of the British Government so far. We had, how ver, hop. d that the British Governm' nt would change its policy in view of the unanimous condom* nation within the Commonwealth of tl'.e apartheid regime and the unanimous demand for sanctions or strong economic measures against the racist r< gime as the only possible alternative to a bloodbath of dimensions not witne sse d since the Second World War. Th< re are the words or terms in which the Eminent Pcrsons's Group have, in their report, said.

by Minister

Sir, we have expre sscd by this nonparticipation our solidarity with the frontline Statf s. As has been rightly pointed out here, the frontline States, are the States which bear the brunt, first and foremost, of the racist policies of the Pretoria regime. Sir, they were meeting in Harare over the weekend, I am sure the House would agree with m that it would not have been proper if we had taken a decision without due respect, deference, to their deliberations and without waiting for their deliberations, the deliberations of these most concerned and affected by any decision. We waited fo; decision and since a decision came, we have tab n this step.

Sir, I thank the honourable Me support to this.

SHRI **PARVATHANENI** TJPENDRA: Sir, Just only a minute. There was proposal that a parallel Commonwealth Gam- s be organ" Will the Government of India consider such a proposal? I am asking this question more than half because Gommonweath nations have boycotted these Games and a large number of atheletes have been disappointed. Therefore, will you consider organising a parallel Games for those who have boycotted the Edinburgh Gam; s or will you participated in such games if they are organised by others?

SHRI EDUARDO FALEIRO: Well, this a very novel idea, if I may

Well, this a very novel idea, if I may say so, and we have not applied our mind at all. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Just one minute. Mr Vishwa Bandhu Gupta wants to put a question.

VISHWA BANDHU: SHRI GUPTA (Delhi): Sir. one of the points has not been answered and I thought that I should bring it to the notice of the Minister. A large number of boys and girls who were to participate in these Games were disappointed and as a sportsman who has foregone several times to such meets, I would say that this does hurt the sports interests of the countries and the teams which are to participate and also some of our sport, standards. I think you may reply saving that this is a small fice on the part of the Indian sportsmen which is the only way to show our protest and slso our solidary with the African countries.

SHRI EDUARDO FALEIRO: Sir, I hear some senior Members here saying that no sportsman was disappointed and this is very credible in the contest of the fact that, as you know, Mr. Deputy Chairmen and as the House knows, the largest community of Indian origin anywhf the world outside India is only in South Africa and more than a million of these people are there in South Africa and they have suffered a lot as a result of our boycott of South Africa. But, Sir, they have never shown any restentment. On the contrary, they have supported our measures and the y fully support our stand. Thank you, Sir.

THE INDIAN ELECTRICITY (AMENDMENT) BILL, 1986— Contd

MR. DEPUTY CHAIRMAN: We shall now continue with the discussion on the Indian Electricity (Amend ment) Bill, 1986. Yes, Mr. Rameshwar Thakur to speak now.

SHRI RAMESHWAR THAK-UR (Bihar): Mr. Deputy Chairman, Sir, I rise to support the Indian Electricity (Amendment) Bill, 1986.

The main objectives of the Bill are to discourage the theft of energy and tempering with meters and electrical isntallations, and to cnahance the punishment for such offences by making the offences under the section 39 and 44 congnizable offences. This Bill provides for amendments to the existing sections of the Indian Electricity Act of 1910, that is, sections 39, 44, 47, 48, 49, and 50. The main amendment is to section 39 which deals with the theft of energy and which is proposed to be substituted by two new sections, that is section 39 and section 39A. Section 39 deals with theft of energy and provides for the circumstances under which if any person dishonestly abstracts, consumes or uses energy, he shall be punished with imprisonment for a term which may extend up to three year or a fine which shall not be less than Rs. 1000/-. Now, this is one part. The second part is Section 39(a) which is a new section in which for the first time we have added that the persons who abets an offence there were complaints that certain persons even belonging to the Department were abetting or some other persons were abetting and there was no punishment for them—will also be punished. This is a very commendable addition. This flection says that any body who abets the offence will be punishable under Section 39 or Section 44, notwithstanding anything contained in section 116 of the Indian Penal Code and he will be punished as provided in section 39 as well as in section 44. Section 44 mentions about two parts, i.e. connections and reconnections. Reconnections were not there earlier. They have been added and it deals with punishment which will be given. In place of Rs. 500/- it will be Rs. 5000/-. Earlier in the 1910 Act, there was one more clause which has been omitted now. This is for the hon. Minister to consider whether this should not have been there.